

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH, KOLKATA.

O.A. No. 350/ 1443 of 2019
In the matter of:

Mala Das @ Mala Karmakar Das, Wife of Sri Tapas Karmakar, aged about 50 years, resident of 8, Deshbandhu Nagar, Post Office and District-Jalpaiguri, West Bengal, Pin Code - 735 101.

··· Applicant/Petitioner.

## -Versus-

- 1. The Union of India, service through the Secretary to the Government of India, Ministry of Home Affairs, Intelligence Bureau, North Block, New Delhi-110001.
- 2. The Director, Intelligence Bureau, Government of India, 35, Sardar Patel Marg, New Delhi-110021.
- 3. The Joint Director.
  Intelligence Bureau, Government
  of India, 35, Sardar Patel Marg,
  New Delhi-110021.
- 4. The Assistant Director,
  Subsidiary Intelligence Bureau,
  Government of India, Siliguri, Dr.

  RB Ambedkar Building.

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Pradhannagar, Siliguri, District-Darjeeling-734403.

4. The Joint Deputy Director/E. Subsidiary. Intelligence Bureau. Government of India. Itanagar. Office at Old SSB Watts Complex. Gohpur Tinali Chimpu. Itanagar. Arunachal Pradesh. Pin-791111.

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## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

O.A/350/1443/2019

Date of Order: 30.10.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Mala Das alias Mala Karmakar Das Vs Intelligence Bureau

For The Applicant(s):

Mr. A. Chakraborty, counsel

For The Respondent(s): None

## ORDER (ORAL)

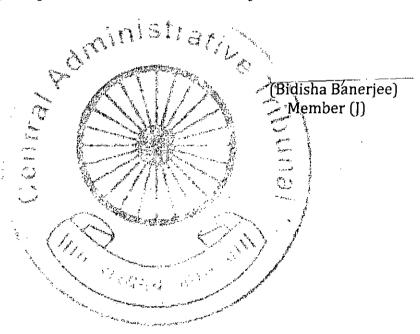
Per: Ms. Bidisha Banerjee, Member (J):

Heard Ld. counsel for the applicant. In view of the urgency as submitted by the ld. counsel that the applicant will be released by tomorrow, the requirement under Section 24 of the ATACt, 1985 is dispensed with.

- 2. This O.A has been filed to seek the following reliefs:
  - "a) An order of Transfer being No. 5/EST/CV/2018(1)-20013-20080 dated 09.10.2019 issued by the respondent no. 3 with respect to the applicant is not sustainable in the eye of law and as such the same may be quashed.
  - b) An order do issue directing the respondents to consider the representation dated 11.10.2019 preferred by the applicant at an earliest and to allow her to perform at her present place of posting under Siliguri SIB.
  - c) Costs and Incidentals.
  - d) Such further order/orders and/or direction/directions as your lordships deem fit and proper."
- 3. Ld. counsel for the applicant at hearing would submit that he would be satisfied if a direction was given upon the Respondent No. 3 to consider the representation and dispose it of in accordance with law and until such time the applicant may not be disturbed from the present place of posting.
- 4. Accordingly, without entering into the merit of the matter, as no fruitful purpose would be served by calling for a reply in the matter unless the competent authority considered and disposed of the pending

representation dated 11.10.2019, the O.A is disposed of with a direction upon the Respondent No. 3 to consider the prayer in the light of the order passed in regard to the present applicant in the earlier OA as well as by the Hon'ble High Court Kolkata and dispose it of with a reasoned and speaking order within 4 weeks from the date of receipt of a copy of this order. Till such time, the applicant shall not be compelled to join the place of transfer.

- 5. For the purpose of effective consideration, the applicant shall serve a copy of this O.A upon all the concerned respondents in course of this week along with a copy of this order.
- 6. Accordingly, the present O.A would stand disposed of. No costs.



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